

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

Contempt Petition No.36/2001 &
Misc. Petition No.829/2001 in
Original Application No.159/96.

Dated this Wednesday the 10th Day of October, 2001.

Coram : Hon'ble Shri Justice Birendra Dikshit, Vice Chairman
Hon'ble Smt. Shanta Shastry, Member (A).

1. Shri Patta Ramaya,
2. Shri Ramesh Bala Gawade,
3. Shri Bhaskar Sadanand Gouda,
4. Shri Vishwas Bapu Kamble,
5. Shri Chandrakant Sahadeo Morya,
6. Shri Ashok Sudam More

.. Petitioners
(Applicants in OA
159,161,162,163,
182 & 184 of
1996).

(Petitioners by Shri B.Ranganathan, Advocate)

Vs.

1. Shri R.Chidambaram,
Chairman & Secretary,
Department of Atomic Energy,
V.S. Bhavan, Mumbai.
2. Shri N.K. Nagar,
Head, Personnel Division,
Bhabha Atomic Research Centre,
Govt. of India, Central Complex,
Trombay, Mumbai.
3. Shri S.Ramanujam,
Head, Civil Engineering Division,
Bhabha Atomic Research Centre,
North Site, Trombay, Mumbai.
4. Shri Pillai,
Assistant Personnel Officer,
Personnel Division, BARC,
Recruitment Section, Central Complex,
Trombay, Mumbai.

.. Respondents.

ORDER (Oral)
[Per : Justice Birendra Dikshit, Vice Chairman].

Heard Mr.B. Ranganathan, Ld. Counsel for the applicant.

2. The cause of action appears to be of the year 1999, while the judgment is of 2.2.2000. The limitation is of one year from

B.G.

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the date when cause of action arises due to wilful dis-obedience of Judgment. No notice can be issued after expiry of one year and 6 months.

3. As the Contempt Petition is barred by limitation and therefore dismissed. M.P.No.829/2001 also stands disposed of.

Shanta

(Smt. Shanta Shastry)
Member (A)

B. Dikshit

(Birendra Dikshit)
Vice Chairman.

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R. Dikshit